

**GOVERNMENT OF INDIA  
POWER  
LOK SABHA**

STARRED QUESTION NO:84

ANSWERED ON:20.02.2009

ULTRA MEGA POWER PROJECTS

Patil Smt. Rupatai Diliprao Nilangekar;Thakur Shri Anurag Singh

**Will the Minister of POWER be pleased to state:**

- (a) whether a number of Memoranda of Understanding have been signed for allocation of power to be generated from the Ultra Mega Power Projects being set up in the country;
- (b) if so, the details thereof, State-wise;
- (c) whether some State Governments have requested for additional power therefrom; and
- (d) if so, the details thereof and the decision taken by the Government in this regard?

**Answer**

THE MINISTER OF POWER(SHRI SUSHILKUMAR SHINDE)

(a) to (d) : A Statement is laid on the Table of the House.

STATEMENT

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF STARRED QUESTION NO. 84 TO BE ANSWERED IN THE LOK SABHA ON 20.02.2009 REGARDING ULTRA MEGA POWER PROJECTS.

(a) to (d) : No Memoranda of Understanding (MoUs) are signed for allocation of Power from Ultra Mega Power Projects (UMPPs). The power allocation from the UMPPs had been worked out on the basis of discussions with the States in the meetings convened from time to time by the Ministry of Power. Based on the allocation, the Power Purchase Agreements (PPAs) in respect of Sasan, Mundra, Krishnapatnam and Tilaiya have been signed between the developer/Special Purpose Vehicle (SPV) and the power procuring utilities.

Some State Governments had requested for additional power from the above UMPPs subsequent to the allocation of power. It has not been possible to agree to such requests as the available power from the above UMPPs has already been allocated.